[RAJYA SABHA]

SHRI AJAY SANCHETI: 2179.

DR. PRADEEP KUMAR BALMUCHU:

SHRI R. VAITHILINGAM:

Will the Minister of FINANCE be pleased to state:

- (a) the details of present status of the GST Bill;
- (b) The details of the hurdles identified so far for implementation of GST;
- (c) the details of the deliberations done by the GST Council with various stakeholders to remove these hurdles:
 - (d) how far the GST Council has reached so far for removing these hurdles; and
 - (e) the stand of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) The Goods and Services Tax Council in its 10th, 11th and 12th meeting held on 18th February 2017, 4th March, 2017 and 16th March, 2017 respectively recommended approval of the drafts of the following laws:-

- The Central Goods and Services Tax Law (CGST)
- (ii) The Integrated Goods and Services Tax Law (IGST)
- The Union territory Goods and Services Tax law (UTGST) (iii)
- The States Goods and Services Tax Law (SGST) (iv)
- The Goods and Services Tax (Compensation to the States) Law

While the CGST, IGST, UTGST law and the Goods and Services Tax (Compensation to the States) law have to be approved by the Parliament, the SGST law has to be approved by the respective State legislatures.

(b) to (e) The issues concerning the implementation of GST, identified after consultations with various stakeholders have been decided by the GST Council appropriately, after detailed deliberations.

Measures to bailout States from debt-trap

2180. SHRI MOHD. ALI KHAN:

DR. K.V.P. RAMACHANDRA RAO:

Will the Minister of FINANCE be pleased to state: